

SHRI SATYA PRAKASH MALA-VIYA: Why then it was printed like this?... (*Interruptions*)...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): First of all, we have to blame ourselves... (*Interruptions*)... First of all, we have to blame ourselves. Let us be very frank about it. I say this because we started the Zero Hour before this was taken up. It was circulated earlier. It was circulated before the Zero Hour. But we have started this first... (*Interruptions*)...

SHRI SATYA PRAKASH MALA-VIYA: My point is that no Minister rose to read it.

DR. JINENDRA KUMAR JAIN: Why is the Minister not here?

SHRI PRAMOD MAHAJAN: Is there any problem about the names? Are the names not finalised?

SHRI N. E. BALARAM (Kerala): For the time being, they can withdraw it. Whenever they want, they can introduce it.

SHRI PRAMOD MAHAJAN: The Leader of the House must inform us as to what is happening.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I told you, I am finding it out. Yes, Mr. Dipen Ghosh.

SHRI DIPEN GHOSH: Mr. Vice-Chairman, Sir, according to the second Supplementary List of Business, this Resolution was to be moved after the Papers are laid on the Table. But, in the meantime, the Zero Hour also intervened, the Papers have already been laid, but some difficulties, we assume, have arisen. Anyway, the House cannot remain in a vacuum. So, let the Special Mentions be taken up. And before the House is adjourned for lunch, I think, they will come and do it.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Yes, before the lunch.

SHRI PRAMOD MAHAJAN: With due apology to the House.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Both ways. We should also apologise. Let us be fair. I am fair and I want you to be fair also.

SHRI PRAMOD MAHAJAN: Sir, you are in the Chair. If you want to blame the House, I don't mind...

SHRI DIPEN GHOSH (West Bengal): Let the Chair take the House into confidence.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): It cannot be one-way traffic. Yes, Mr. Javali.

SHRI V. GOPALSAMY: Sir, I want to make a submission, not on this subject but on a different subject. Sir, education is a concurrent subject.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): No, no. I have allowed Mr. Javali.

SPECIAL MENTION

Need for inclusion of Karnataka in the National Action Plan for Tourism

SHRI J. P. JAVALI (Karnataka): Mr. Vice-Chairman, Sir, I want to draw the attention of the Government through this Special Mention to a very important matter which is affecting tourism in Karnataka and which, in turn, is going to affect tourism in India.

Sir, recently, the Central Government has announced a National Action Plan for providing a major boost to tourism in India. South India which was not getting adequate attention in the recent past is now being considered for development as a tourist destination. Unfortunately, Karnataka, which has enormous potential, has been totally neglected. It

does not find its place either in the circuits or in the destinations listed out for intensive development in the new National Action Plan. Karnataka has several tourism circuits which can be effectively developed to offer major attractions, not only for the domestic travellers but also for the foreigners. The southern part of Karnataka has the famous circuit-Bangalore - Mysore - Hassan - Mangalore—which, if developed intensively, would provide an attraction to tourists from any country of any class or age group. This circuit offers nature's beauty, beach tourism, wild life, ancient architecture and a distinct culture of its own.

[The Deputy Chairman in the Chair]

The northern part of Karnataka which is completely neglected and, therefore, less developed, has equally attractive tourism. On this circuit are locations such as Hampi, the famous ruins of the Vijayanagar Empire, the magnificent cave temples of Badami, Aihole and Pattadakal. And, along with it are historical monuments of Bijapur, specially the Golegummaj or the Whispering Gallery. Further, as individual destinations, there are centres which are rich in art, culture, wild life, adventure, and of historic importance. There are also centres of pilgrimage for Indians and for those coming from abroad. They are Shravanabelagola, Dharmasthala, Moodabidri, Udipi, Sringeri, Kollur, Gokarna, etc. For tours by the rail, the coastal railwayline under construction would be an added convenience to destinations on the west coast of Karnataka. All said and done, Madam, tourism will not get a boost without air links. Unfortunately for Karnataka, three airports located on the circuit routes are deprived of air services. These are Mysore, Bellary and Hubli. I insist upon the Government to immediately resume air services to these three airports.

In conclusion, I urge upon the Government to include Karnataka as a

tourist destination for intensive development in the new National Action Plan for Tourism. Thank You.

THE DEPUTY CHAIRMAN: Now Shri Ghulam Nabi Azad to move a motion for appointment of a Joint Committee...

SHRI MENTAY PADMANABHAM (Andhra Pradesh): I am on a point of order.

THE DEPUTY CHAIRMAN: But let him move.

SHRI MENTAY PADMANABHAM: It is about moving of the motion. I have some objection.

THE DEPUTY CHAIRMAN: You don't want the motion to be moved!

SHRI MENTAY PADMANABHAM: The papers we received this morning did not contain any mention of it. The papers circulated to Members did not contain it and only just now it is being circulated to all of us in the House.

THE DEPUTY CHAIRMAN: Not just now.

SHRI MENTAY PADMANABHAM: May be about half an hour or an hour ago it was circulated. Madam, as far as the rules are concerned, both the Rajya Sabha and the Lok Sabha are governed by the same set of rules. In the Lok Sabha, papers were circulated in the morning along with other papers and a motion was moved in Lok Sabha later on. But that is not the case here. Because it contains the terms of reference also, if an advance notice is given to Members, the Members would have the opportunity to move any amendment or to make any suggestions on the terms of reference. Therefore, I request the Government to withdraw it now and introduce it on Monday.

THE DEPUTY CHAIRMAN:
I will tell you. It was reported yesterday to the House, I remember. It was reported to the House in full length yesterday and this supplementary list of business came today. Perhaps, Azadji will give the reason better. Let him move the motion You can read it. But you could have read it last night.

SHRI P. UPENDRA (Andhra Pradesh): With the permission of the Chair, anything can be moved.

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra): Madam,...

THE DEPUTY CHAIRMAN:
I would like to inform the Member that complete details were mentioned in Part I of the Bulletin yesterday, Thursday, August 6 which must have reached you early in the morning. Perhaps you came to the House before the papers reached your place. But I think you would have received the papers early in the morning at 6 O'clock. These papers must have reached you.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Madam, let me...

SHRI MENTAY PADMANABHAM:
That Bulletin did not contain anything. It did not contains the terms of reference.

THE DEPUTY CHAIRMAN:
Hon. Member, the Bulletin contains. You may have a copy of this Bulletin. I do not want to waste the time of the House. It contains the name of the Committee. It says the Committee shall have the following 20 Members from the Lok Sabha, and names are given. Then No. 3 says that the Speaker shall nominate one of the Members of the Committee to be the Chairman. No. 4 says, the Committee shall start functioning from the day it is duly constituted, etc. Then for Rajya Sabha, it says that the Commi-

tee recommends to Rajya Sabha that the Rajya Sabha do join the Committee, etc. It is all there.

SHRI MENTAY PADMANABHAM:
But this is what happened in the Lok Sabha.

THE DEPUTY CHAIRMAN:
Lok Sabha decided about the names yesterday.

SHRI MENTAY PADMANABHAM:
But what is the difficulty with the Rajya Sabha Secretariat to circulate this paper early in the morning?

THE DEPUTY CHAIRMAN:
You were asking about the terms of reference and other details. It is all there in the Bulletin.

श्री प्रमोद महाजन (महाराष्ट्र) :
उपसभापति महोदय, आप जो कह रही है वह सच होने के बावजूद भी पद्धति में गलत है। जो बुलेटिन छपा है इट इज ए मैसेज ... (व्यवधान)

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I wanted to say...

THE DEPUTY CHAIRMAN:
I will tell you. I cannot ask two people to speak. Do not keep on complaining. Let him say what he wants to say and then you can also say whatever you want to say.

श्री प्रमोद महाजन : उपसभापति महोदय, जो बुलेटिन छपा है वह लोक सभा से एक संदेश है। यह ठीक है कि उस संदेश में भी ज्वान्ट पार्लियामेंटरी कमेटी के जो टर्म्स आफ रेफरेंस है, उनका उल्लेख है। लेकिन संदेश और मोशन, इसमें अंतर है। मैसेज मोशन नहीं है। हो सकता है कि यहां मोशन लाते समय रात में, मैसेज से मोशन में कोई अंतर आ जाय, रेफरेंस में अंतर आ सकता है। इसलिए सदस्य यह नहीं समझ सकते कि जैसे मैसेज आया है वैसे ही मोशन भी आएगा। इसलिए मैसेज

और मोशन — जो अंतर है वह समाप्त जाना चाहिए। वह— जो मिला था वह मैसेज था, मोशन नहीं था। मेरी आपत्ति यह है कि जब कल 4.3 पर सेक्रेटरी जनरल यहां मैसेज मूना सकते हैं, सारी स्थिति बता सकते हैं तो 5 बजे के बाद मोशन संसदीय मंत्रालय से वक्त पर सेक्रेटरी के पास क्यों नहीं आया? अगर ऐसा होता तो वह सुबह हमें मिल जाता और उसको कानूनी दर्जा प्राप्त हो जाता। मैसेज को यह लेजिटिमेसी नहीं मिलती जो लेजिटिमेसी मोशन को होती है। लेकिन वह मोशन है— नहीं मिला। इसलिए आपको रूल 23 के अंतर्गत अरेंजमेंट ऑफ बिजनेस में पता नहीं आप कैसे सटिस्फाई हो गयी। जब आया है तो हुई ही होगी क्योंकि...

उपसभापति : इतनी ज्यादा सटिस्फाई भी नहीं हुई है। मगर हालत को मद्देनजर रखते हुए कभी कभी इंसान को सटिस्फाई होना पड़ता है।

श्री प्रमोद महाजन : आपकी मजबूरी को और ज्यादा बढ़ाना नहीं चाहता। मैं इसका विरोध नहीं कर रहा हूँ। लेकिन मुझे लगता है कि आगे आने वाले समय के लिए कम से कम आप सरकार को यह निदेश दें कि इसके आगे सदस्यों या सदन को यह साध लेकर चलें। जब चाहें सप्लीमेंटरी बिजनेस दें यह अच्छी बात नहीं है।

उपसभापति : आज इसीलिए सटिस्फाईशन के लिए 15 मिनट में आपसे चैम्बर — गयी थी। बोलिए।

श्री प्रमोद महाजन : स्पेशल मेंशन से पहले से क्या सप्लीमेंटरी बिजनेस सर्क्यूलेट हुआ था। इसलिए क्या आप सटिस्फाई होकर अंदर चली गईं।

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: Madam, this Motion has been on the cards for the last three days. Everybody is aware of it. What I do not like is, when the terms of reference have been settled by all the parties, together, now, for somebody to suggest that he

would like to move amendments and that it should be taken up on Monday ...

SHRI MENTAY PADMANABHAM: That was not my suggestion at all. My suggestion was, if the Supplementary List of Business had been circulated earlier, in the morning, along with the main order paper, Member would have had the opportunity to move amendments or make suggestions. This was my suggestion. (Interruptions)

THE DEPUTY CHAIRMAN: What I understood from Mr. Padmanabham was this. His complaint is that, yesterday, why it was not put in the original order paper. Why a Supplementary List of Business had to be issued? This was his complaint. The complaint...

SHRI MENTAY PADMANABHAM: It was passed by the Lok Sabha yesterday itself.

THE DEPUTY CHAIRMAN: The complaint of Mr. Mahajan is that this is not proper. It should not have been done because the Message was read in the House at 4 O'clock yesterday and there was enough time. Why a Supplementary List of Business had to be issued? Why could it not have been done earlier? I am sure, the Parliamentary Affairs Minister would give an answer, a satisfactory answer, to it.

श्री जगदीश प्रताप साधु (उत्तर प्रदेश) : दूसरे इस प्रस्ताव और जवाइंट पार्लियामेंटरी कमेटी के लिए जो प्रस्ताव आता है उसमें अंतर है। उसमें विषय नहीं होता, इसमें सारे के सारे टर्म्स आफर रेफरेंस दिए गये हैं। भंडारे साहब का यह कहना कि क्योंकि इसको लोक सभा में सभी पार्टियों ने माना है, इसलिए इसमें कोई संशोधन नहीं आ सकता। यह बात अनुचित है। हम अमेंडमेंट न दें यह बात अलग है। यदि यह प्रस्ताव पहले आता तो हो सकता था कि हम कोई अमेंडमेंट देते। इससे हमको वंक्ति क्यों रखा गया? अगर यह पहले हमारे पास

[श्री जगदीश प्रसाद माथुर]

आता तो हम अपने प्रस्ताव देते और इसमें संशोधन की बात हो सकती थी। हमारी नासमझी अगर आपकी समझ में आ जाती तो हो सकता था कि सरकार संशोधन स्वीकृत कर लेती और यह फिर लोक सभा में वापस जाता। इस तरह से हमारे इस अधिकारों को छीन लिया गया है, इस पर हमें अफसोस है।

उपसभापति : इस पर अगर आप कोई अमेंडमेंट देना चाहते हैं जो आप दे सकते हैं। किसी ने आपको अधिकार को छीनने की कोशिश नहीं की है।

श्री जगदीश प्रसाद माथुर : अभी मिला है तो कैसे दे दें। अगर नियम से चलें तो एक दिन पहले अमेंडमेंट दिया जाना चाहिए।

उपसभापति : अगर आप...

श्री जगदीश प्रसाद माथुर : मैडम, मैं आपकी कठिनाई को दूर कर देता हूँ, मैं कोई अमेंडमेंट नहीं देता।

उपसभापति : मैं आपकी कठिनाई को दूर करने के लिए...

श्री विष्णु कांत शास्त्री (उत्तर प्रदेश): मैडम, हम लोगों की सहायता के ऊपर आप ध्यान दीजिए।

उपसभापति : मैं आपकी कठिनाई को समझ कर यह कर सकती हूँ कि अगर आप वाकई, वास्तव में, सीरियसली, कोई अमेंडमेंट देना चाहते हैं तो हम इसको डिले कर सकते हैं। मगर आप क्योंकि देना नहीं चाह रहे हैं तो कोई बात नहीं है।

श्री जगदीश प्रसाद माथुर : मैं सीरियसली ही बात कह रहा हूँ। मैं तो अपनी भावनाओं से आपको अवगत करना चाहता हूँ।

उपसभापति : उनको बोलने दीजिए।

श्री जगदीश प्रसाद माथुर : जब टर्म्स आफ रेफ्रेस तय किए तो लोक सभा

के नेताओं से आपस में सदन में बातचीत हुई लेकिन जहाँ तक मेरी जानकारी है राज्य सभा के सदन के किसी भी व्यक्ति से, किसी भी नेता से टर्म्स आफ रेफ्रेस पर बात नहीं हुई। यह एतराज का विषय है। हमें दुख है। गुलाम नबी आजाद साहब पहले हमारे सदन के सदस्य थे, बाद में ऊपर चले गए (व्यवधान) नहीं, लोक सभा में हैं (व्यवधान) अच्छा फिर यहाँ आ गए। मैं यह पूछना चाहूँगा कि सदन के किसी सदस्य से या किसी अधिकारी से लोक सभा में टर्म्स आफ रेफ्रेस पास होने के बाद या पहले सलाह क्यों नहीं हुई। मैं इसे सदन की अवमानना तो नहीं कह सकता लेकिन अवहेलना जरूर हुई है। यह मेरा प्रोटैस्ट आप नोट कर लें।

उपसभापति : उसका जवाब भी गुलाम नबी आजाद जी दे देंगे।

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) : मुझे भी आपत्ति है। प्रस्ताव पर मेरी आपत्ति नहीं है। लेकिन जो कार्यावलि जारी की जाती है, वह मातृभाषा में भी बांटी जाती है और विदेशी भाषा में भी बांटी जाती है। इस बात की ओर मैंने बार बार ध्यान आकर्षित किया है। सरकार जिस तरीके से काम करती है, उस पर मुझे खोर आपत्ति है। मूल प्रस्ताव अंग्रेजी भाषा में आया है। मैंने पूछा कि हिन्दी भाषा का कहां है तो पता लगा कि मातृभाषा में अभी तैयार नहीं हुआ है। हम संबंध में मेरा प्रोटैस्ट है। आप उनको डायरेक्शन दीजिए कि भविष्य में इस तरह का प्रस्ताव आए तो मातृभाषा और अंग्रेजी भाषा दोनों भाषाओं में आना चाहिए।

SHRI P. UPENDRA: In future.

उपसभापति : मैं यह डायरेक्शन देती हूँ। आज मैं दूसरी दफा डायरेक्शन दे रही हूँ। कल भी मैंने एक डायरेक्शन दिया था। उसके बाद हमारे नेशनल प्लैग की ओर बेइज्जती हुई, उसका मुझे बहुत दुख हुआ। मगर आज इसके बारे में कहा गया। मैं आज मातृभाषा के लिए डायरेक्शन देती हूँ कि मातृभाषा में

में भी हर राज की कार्यसूची आनी चाहिए अगर अंग्रेजी में आनी है तो । (व्यवधान)

श्री संयद सिन्हे रजवी (उत्तर प्रदेश)
यह मातृभाषा कैसे कह सकते हैं (व्यवधान)

उपसभापति : राष्ट्रभाषा उन्होंने मातृ-भाषा कहा (व्यवधान) अच्छा भाई राष्ट्र-भाषा अबस पर भी विवाद शुरू हो गया । इ मेरी मातृभाषा हिन्दी है । मैंने इसलिए कह दिया । चलिए, राष्ट्रभाषा कहते हैं ।
All right? Satisfied now? ... (Interruptions)... It is all right, please. Now I am not allowing any more discussion. Yes, Mr. Ghulam Nabi Azad.

SHRI V. GOPALSAMY (Tamil Nadu): We are very much concerned about the zingoistic attitude of the MPs from North India. Every day they are saying like this, that the statements should be in Hindi.

THE DEPUTY CHAIRMAN:
Okay, please.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): Should I first move the Motion or reply to what the hon. Members have said?
... (Interruptions) ...

DR. JINENDRA KUMAR JAIN (Madhya Pradesh): You may first say "sorry" and then move the Motion.
... (Interruptions) ...

THE DEPUTY CHAIRMAN:
You first reply and then move the motion.

SHRI GHULAM NABI AZAD: Let me move the Motion first and then reply.
... (Interruptions) ...

THE DEPUTY CHAIRMAN:
Order, please.

श्री जगदीश प्रसाद माथुर : इस सदन के किसी व्यक्ति से सलाह क्यों नहीं ली गई ?

उपसभापति : वह भी बता देंगे ।

MOTION RE. APPOINTMENT OF A JOINT PARLIAMENTARY COMMITTEE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): Madam, I move the following Motion :

"That this House concurs in the recommendation of the Lok Sabha that a Joint Committee of the Houses consisting of 30 Members, 20 from Lok Sabha and 10 Members of the Rajya Sabha, be constituted to go into the irregularities and fraudulent manipulations in all its aspects and ramifications in transactions relating to securities, shares, bonds and other financial instruments and the role of the banks, stock exchanges, financial institutions and public sector undertakings in transactions relating thereto, which have or may come to light, made in the motion adopted by the Lok Sabha on the 6th August, 1992 and communicated to this House on the 6th August, 1992 and resolves that this House do join in the said Committee and do appoint 10 Members from among the Members of this House, namely:

1. Shri S. S. Ahluwalia
2. Shri T. N. Chaturvedi
3. Shri Jagesh Desai
4. Shri Dipen Ghosh
5. Shri Gurudas Das Gupta
6. Shri H. Hanumanthappa
7. Shri Murasoli Maran
8. Shri S. Jaipal Reddy
9. Shri Yashwant Sinha
10. Shri Ram Narresh Yadav

to serve on the said Committee."

The question was proposed.
1.00 P.M.

THE DEPUTY CHAIRMAN:
Prof. Saurin Bhattacharya.

श्री प्रमोद महाजन (मध्य प्रदेश) : महोदया, मैं आपका ध्यान आकषित करना चाहता हूँ ... (व्यवधान)